

IN THE HIGH COURT OF ANDHRA PRADESH AT AMARAVATI
(SPECIAL ORIGINAL JURISDICTION)

SATURDAY, THE 25TH DAY OF JULY, 2026.

:PRESENT:

THE HONOURABLE SRI JUSTICE SUBBA REDDY SATTI

WRIT PETITION (SR) NO: 30955 OF 2026



Between:

C.Adikeshavulu Reddy, S/o. Late Sreeramulu Reddy, Aged.65 years,
Kattamanchi Village, Chittor Urban Mandal, Chittor District,A.P.

Petitioner

AND

1. The state of Andhra Pradesh, Rep By it's Principal secretary, Department of Municipal and Urban Development, Secretariat Buildings, Velagapurdi, Amaravathi, Guntur District- 522238.
2. The Municipal Corporation, Chittoor, Rep.by its Commissioner, Chittoor, Chittoor District – 517001.

Respondents

Counsel for the Petitioner : SRI MALIREDDY GOWTHAM

Counsel for the Respondent No.1 : GP FOR MUNICIPAL ADMINISTRATION
AND URBAN DEVELOPMENT

Counsel for the Respondent No.2 : SRI P.VENGALA REDDY, STANDING
COUNSEL

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of Respondent No.2 in interfering with the peaceful possession and enjoyment of Petitioner's agricultural lands

situated in Sy.Nos.258/8 (Ac.0.08cents), 258/1 (Ac.0.03cents), 214/3(Ac.0.19cents), 243/1(Ac.0.78cents), 246/1(Ac.0.69cents), 260/1 (Ac.0.77cents), 258/3(Ac.0.28cents), 233/4A (Ac.0.70cents) and 259 (Ac.0.44cents) in Kattamanchi Village, Chittoor (Urban) Mandal, Chittoor District to a total extent of Ac.3.96cents by proceeding to lay road in a highhanded manner in my property without issuing any prior notice or without following the procedure contemplated under RFCTLARR Act, 2013 as illegal, arbitrary, irregular, violative of the provisions of GHMC Act and also violative of Articles 14, 21 and 300-A of the constitution of India and Consequently direct Respondent No.2 not to interfere with the peaceful possession and enjoyment of Petitioner's agricultural lands situated in Sy.Nos.258/8 (Ac.0.08cents), 258/1 (Ac.0.03cents), 214/3 (Ac.0.19cents), 243/1(Ac.0.78cents), 246/1 (Ac.0.69cents), 260/1 (Ac.0.77cents), 258/3 (Ac.0.28cents), 233/4A(Ac.0.70cents) and 259(Ac.0.44cents) in Kattamanchi Village, Chittoor (Urban) Mandal, Chittoor District to a total extent of Ac.3.96cents without conducting a survey to demarcate the proposed road as per master plan in the presence of petitioner by putting him in notice and paying appropriate compensation to the petitioner to the extent of road that is to be laid in his aforesaid property by following the procedure as contemplated under RFCTLARR Act, 2013.

IA NO. 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct Respondent No.2 not to interfere with the peaceful possession and enjoyment of Petitioner's agricultural lands situated in Sy.Nos 258/8(Ac.0.08cents), 258/1(Ac.0.03cents), 214/3(Ac.0.19cents), 243/1(Ac.0.78cents), 246/1(Ac.0.69cents), 260/1(Ac.0.77cents), 258/3(Ac.0.28cents), 233/4A (Ac.0.70cents) and 259 (Ac.0.44cents) in Kattamanchi Village, Chittoor (Urban) Mandal, Chittoor District to a total extent of Ac.3.96cents, pending disposal of the above writ petition, on the file of the High Court.

The Court made the following ORDER:

The above Writ Petition is moved by way of a 'House Motion', pursuant to the permission accorded by the Hon'ble the Chief Justice.

2. Heard Sri M. Gowtham, learned counsel for the petitioner, learned Government Pleader appearing for the respondent No.1 and Sri P. Vengal Reddy, learned Standing Counsel appearing for the respondent No.2.

3. The above Writ Petition is filed assailing the action of the respondent No.2 in attempting to dispossess the petitioner from the agricultural land in an extent of Ac.0.08 cents in Sy.No.258/8, Ac.0.03 cents in Sy.No.258/1, Ac.0.19 cents in Sy.No.214/3, Ac.0.78 cents in Sy.No.243/1, Ac.0.69 cents in Sy.No.246/1, Ac.0.77 cents in Sy.No.260/1, Ac.0.28 cents in Sy.No.258/3, Ac.0.70 cents in Sy.No.233/4A and Ac.0.44 cents in Sy.No.259, totaling an extent of Ac.3.96 cents of Kattamanchi Village, Chittoor Mandal, Chittoor District, without following due procedure as illegal, arbitrary and irregular.

4. The learned counsel for the petitioner would submit that the aforementioned extents of lands are ancestral properties. After the death of the petitioner's father, Sri M. Sreeramulu Reddy, the property was devolved on the petitioner. The Revenue officials updated the Record of Rights and issued Pattadar pass books to the petitioner. A copy of ROR and 1-B report downloaded on 24-07-2026 are filed as Ex.P1 & Ex.P2. The learned counsel further would submit that the Commissioner of respondent No.2, along with officials, visited the property on 24-07-2026 and attempted to dispossess the petitioner in the guise of laying a road in terms of the Master Plan. No Notice was issued to the petitioner either under the AP Municipal Corporation Act, 1994 or Act 30 of 2013.

5. Per contra, Sri P. Vengal Reddy, learned Standing Counsel for the respondent No.2, on oral instructions of the respondent No.2 would submit that the personnel who appeared in Ex.P5 Photograph do not belong to the Municipal Corporation. The Municipal Corporation is not interfering with the petitioner's above-mentioned lands. If the land is required for any public purpose, the officials will follow due procedure.

6. The oral instructions of the learned Standing Counsel are made part of the record.

7. Given the oral instructions, keeping the Writ Petition pending and inviting counter may not serve any purpose. Accordingly, the Writ Petition is disposed of, at the admission with consent of the learned counsel on either side, directing the respondent No.2 or its officials, not to interfere with the Ac.0.08 cents in Sy.No.258/8, Ac.0.03 cents in Sy.No.258/1, Ac.0.19 cents in Sy.No.214/3, Ac.0.78 cents in Sy.No.243/1, Ac.0.69 cents in Sy.No.246/1, Ac.0.77 cents in Sy.No.260/1, Ac.0.28 cents in Sy.No.258/3, Ac.0.70 cents in Sy.No.233/4A and Ac.0.44 cents in Sy.No.259, totaling an extent of Ac.3.96 cents of Kattamanchi Village, Chittoor Mandal, Chittoor District, without following the due procedure either under the AP Municipal Corporation Act, 1994 or Act 30 of 2013. There shall be no order as to costs.

As a sequel, pending miscellaneous petitions pending, if any, shall stand closed.

[Signature]
25/7/26
COURT OFFICER

//TRUE COPY//

To,

1. The Principal secretary, The State of Andhra Pradesh, Department of Municipal and Urban Development, Secretariat Buildings, Velagapurdi, Amaravathi, Guntur District- 522238. (By Special Messenger - along with a copy of petition and memorandum of grounds)
2. The Commissioner, The Municipal Corporation, Chittoor, Chittoor, Chittoor District – 517001.
3. One CC to SRI MALLIREDDY GOWTHAM, Advocate [OPUC]
4. Two CCs to GP FOR MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT, High Court Of Andhra Pradesh. [OUT]
5. One CC to Sri P.VENGALA REDDY, Standing Counsel for MUNICIPALITIES, High Court Of Andhra Pradesh. [OUT]
6. TWO CD COPIES

TVSR

HIGH COURT

SRS,J

DATED: 25/07/2026

ORDER

WP (SR) No.30955 of 2026

DISPOSING OF THE W.P WITHOUT COSTS

TVSR

25-07-2026

HIGH COURT

SRS,J

DATED: 25/07/2026

ORDER



WP (SR) No.30955 of 2026

DISPOSING OF THE W.P WITHOUT COSTS